

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO - 611
TO BE ANSWERED ON FRIDAY, THE 9th DECEMBER, 2022**

NYAYA MITRA SCHEME

611. SHRI MARGANI BHARAT

Will the Minister of LAW AND JUSTICE be pleased to state:-

- (a) the aims and objectives of the Nyaya Mitra Scheme;
- (b) the efforts being made by the Government to engage Nyaya Mitras in the State of Andhra Pradesh to assist courts in the disposal of old pending cases;
- (c) whether the Government is going to engage 80 Nyaya Mitras ; and
- (d) if so, the details thereof alongwith the number of Nyaya Mitras proposed to be engaged in AP district courts?

ANSWER

MINISTER OF LAW & JUSTICE

(SHRI KIREN RIJJU)

- (a) Nyaya Mitra programme aims to facilitate expeditious disposal of 10-15 years old pending cases in High Courts and Subordinate Courts.
- (b) & (c) Since the introduction of Nyaya Mitra programme in April 2017, a total of 39 Nyaya Mitras were engaged in the States of Assam, Bihar, Maharashtra, Odisha, Rajasthan, Tripura, Uttar Pradesh and West Bengal, that had more than 1000 cases pending for last 10 years. Based on this criteria no districts of Andhra Pradesh were covered under the Nyaya Mitra Scheme.
- (d) Question does not arise in view of answer at (b) &(c)
